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India dated the 22nd June, 1976.

- (17) The Indian Administrative Service (Pay) Twelfth Amend ment Rules, 1976, published in Notification No. G.S.R 417(E) in Gazette of India dated the 22nd June, 1976.
- (18) The Indian Administrative Service (Fixation of Cadre strength) Fourteenth Amend ment Regulations, 1976, pub lished ın Notification No G.S.R 424(E) in Gazette of India dated the 25th June 1976
- (19) The Ind.an Administrative Service (Pav) Fourteenth Amendment Rules, 1976 pub lished in Notification No. GSR 425(E) in Gazette of India dated the 25th June 1976
- (20) The Indian Administrative Service (Pay) Eleventh Amendment Rules 1976 pub-Notification hehed in No GSR 900 in Gazette of India dated the 26th June 1976
- (21) The Indian Police Service (Pay) Tenth Amendment Rules, 1976, published in Noti-901 in fication No GSR Gazette of India dated the 26th June 1976
- (22) The Indian Police Service (Pay) Eleventh Amendment 1976. published in Notification No GSR 902 in Gazette of Ind'a dated the 26th June. 1976.
- (23) The Police Service Indian (Fixation of Cadre Strength) Ninth Admendment Regula tions 1976, published in Notification No. GSR 438(E) m Gazette of India dated the 3rd July. 1976.
- (24) The Indian Police Service Tenth Amendment (Pay)

- Rules, 1976, publiched in Notification No. GSR. 439(E) in Gazette of India dated the 3rd July, 1976
- (25) The Indian Administrative Service (Fixation of Cadre Fifteenth Amend-Strength) ment Regulations 1976, pub ın Notification No GSR 990 in Gazette of India dated the 10th July, 1976
- (26) The Indian Administrative Service (Pay) Fifteenth Amendment Rules 1976, pub lished in Notification No GSR 991 in Gazette of India dated the 10th July, 1976
- (27) The Indian Administrative Service (F vation of Cadre Strength) Ninth Amendment Regulations 1976, published in Notification No GSR 465(E) in Gazette of Irdia dated the 23rd July 1976
- (28) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1976 published in Notification No GSR 466(E) in Gazette of India dated the 23rd July 1976

[Placed in Library See No LT 11121 '76]

REPORT ON THE GENERAL ELECTIONS TO THE LEGISLATIVE ASSEMBLIFS PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS, NOTIFICATIONS UNDER TAMIL NADI' HINDU RELIGIOUS AND CHARITABLE ENDOWMENTS ACT AND A STATEMENT TO DELAY IN LAYING NOTIFICATION TO TAMIL NADU INDIAN MARRIAGE (REGESTRATION) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND AFFAIRS (DR V A COMPANY SEYID MUHAMMAD) I beg to lay on the Table

(1) (i) A copy of the Report on the General Elections to the Legislative Assemblies of Manipur, Naga119

[Dr. V A. Seyid Muhammad] land, Orissa, Pondicherry and Uttar Pradesh in 1974. Gujarat in 1975 and the Presidential and Vice-Presidential Elections, 1974-Narrative.

(ii) A statement (Hındi and English versions) explaining the reasons for not laying simultaneously the Hinds version of the above report

[Placed in Library. See No. LT-11122/76.]

- (2) A copy each of the following Notifications under sub-section (3) of section 116 of the Tamil Nadu Hindu Religious and Caritable Endowments Act, 1959 read with clause (c) (iv) of the Proclamation, dated the 31st January, 1976 issued by the President in relation to the State of 'Tamil Nadu:-
 - (i) The Installation, Safeguarding and Accounting of Hundials Rules, 1975, published in Notification No GOMs 1231 in Government Tamil Nadu Gazette dated the 12th November, 1975.
 - (ii) G.O.Ms 1409 published in Tamil Nadu Government Gazette dated the 17th Decem-1975 making certain amendment to the Administration of the Hindu Religious and Charitable Endowments Common Good Fund Rules. 1962.
 - (iii) G.O.Ms. 1541 published in Tamil Nadu Government Gazette dated the 21st January, 1976 making certain amendment to the Advisory Committee Rules, published in Notification No. S.R.O. A. 1034 dated the 17th February. 1960.
 - (iv) G.O.Ms 780 published in Tamil Nadu Government Gazette dated the 30th June, 1976 making certain amend-

ment to the Installation, Safeguarding and Accounting of Hundials Rules, 1975.

- (v) Three statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i), (ii) and (iii) above
- (vi) Four statements (Hindi and English versions) explaining the reasons for not laying Hindi versions of Notifications mentioned at (i), (ii), (iii) and (iv) above [Placed in Library. See No. LT-11123/ 76.]
- (3) A statement (Hindi and English versions) showing reasons for delay in laying Tamil Nadu Government Notification No G O.Ms. 2966° published in Tamil Nadu Government Gazette dated the 10th December, 1975 making certain amendments to the Tamil Nadu Hindu Marriage (Registration) Rules, 1967. [Placed in Library. See No. LT-11124/76.]

NOTIFICATIONS UNDER COMPANTES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to law on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act. 1956: ---

- (i) The Cost Accounting Records (Soda Ash) Rules, 1976, published in Notification No. S.O. 1720 in Gazette of India dated the 29th May, 1976.
- (ii) The Companies (Particulars Amendment of Employees) Rules, 1976, published Notification No. G.S.R. 942 in Gazette of India dated the 26th June, 1976.

^{*}The notification was laid on the Table on 18-5-1976.